



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Jammu, the 19th June, 2019

- SRO:-411 Whereas, on 27-05-2017 Police Station Kunzer, received a written docket from ASI Jehangir Ahmad No.107/BD to the effect that one accused Adil Ahmad S/O Ab Gani Rather R/O Gunipora Kunzer Mohalla Chanpora, Ward No.2 has raised anti national slogans on the occasion of death anniversary of one killed militant Sabzar Ahmad of South Kashmir to cause the hatred, in the minds of people against the country and State; and
2. Whereas, a case FIR No. 41/2017 was registered in Police Station Kunzer U/S 13 of Unlawful Activities (Prevention) Act, 1967 and investigation taken up; and
3. Whereas, during the course of investigation, site plan was prepared and statement of witnesses were recorded under relevant provisions of law and placed on record. Investigation conducted revealed that, in order to cause hatred in the minds of people of the area and for furtherance of subversive activities, accused raised anti national slogans against the State and Country, by celebrating the death of one killed militant Sabzar Ahmad of South Kashmir; and
4. Whereas, cogent evidence, oral and documentary, collected during the course of investigation, prima facie, establishes a case u/s 13 Unlawful Activities (Prevention) Act, 1967 against the accused Adil Ahmad S/O Ab Gani Rather R/O Gunipora, Kunzer Mohalla, Chanpora, Ward No. 2 and investigation of case concluded as proved. However Sec.153-B was dropped from the case, as it couldn't be substantiated against him; and
5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person for commission of offences punishable under Section 13 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for his prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Adil Ahmad S/o Ab. Gani Rather R/o Gunipora Kunzer, Mohalla Chanpora, Ward No.02 for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 41/2017 of Police Station Kunzer.

By Order of the Government of Jammu and Kashmir.

Sd/-

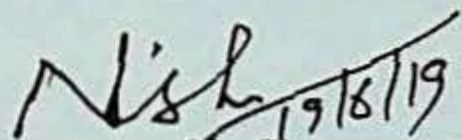
Principal Secretary to the Government
Home Department

Dated:- 19.06.2019

No. Home/Pros/16/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-99/2018/5362-64 dated 22/01/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

 Nishu 19/6/19

Under Secretary to the Government
Home Department